

another Chinese Vice-Minister of Commerce Mr. Zhong Shan visited India in March 2009. The first meeting of India-China Trade Remedies Cooperation Mechanism was held on 19th June, 2009 in Beijing. The purpose of the meeting was to have an exchange of views and to better understand each other's practices including investigation procedures. Government of India is also in touch with the Chinese Government through our Embassy in Beijing to discuss trade related issues.

#### **Clearance of FDI proposals**

2737. MS. MABEL REBELLO:

DR. T. SUBBARAMI REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has cleared FDIs worth Rs. 565 crores but has deferred 13 plans;
- (b) if so, whether the deferred proposals include United Breweries plans to raise Rs. 708 crores by issuing fully convertible equity warrants; and
- (c) if so, what are the details of proposals that have been cleared and by what time 13 plans which have been deferred will be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) On the recommendations of FIPB Meeting held on May 22, 2009, Government approved 23 proposals for a foreign investment of Rs. 563.90 crores. 13 proposals were deferred in the said meeting.

(b) The proposal from M/s United Breweries (Holdings) Limited, Bangalore was one of the 13 deferred proposals. Initially, the proposal was for conversion of 19,71,218 equity warrants (out of 63,87,117 equity warrants) into equity shares of Rs.10/- at a premium of Rs. 1110/-per equity share. The remaining 44,15,899 equity warrants were to be converted into equity shares within a period of 18 months from December 13, 2007. Subsequently, the applicant stated that since the investor did not bring the amount on or before June 12, 2009, the 10% upfront payment stood forfeited and the proposal is now confined only to conversion of 19,71,218 equity warrants into equity shares of Rs.10/- each at a premium of Rs. 1110/- amounting to Rs. 218.96 crore.

(c) Out of the 13 proposals deferred, the Board took a decision in respect of 9 proposals in the subsequent meeting. The remaining 4 proposals were considered in the FIPB meeting held on 24.07.09.

#### **Measures against protectionist developed countries**

2738. SHRIMATI JAYA BACHCHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is considering a proposal to take steps under WTO against protectionist measures being taken by developed countries in a range of sectors including steel;
- (b) whether it is a fact that world over protectionism has taken new forms that needs to be addressed; and
- (c) the details of steps being considered or taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) The Government examines the tariff and non tariff measures (NTMs) imposed by developed countries especially on products of export interest for

developing countries including steel. These protectionist measures inter alia include technical regulations, conformity assessment procedures, registration requirements, trade remedial measures, rules of origin, customs valuation etc. The Government collects information on these measures from the commercial missions, export promotion councils, industry associations, development agencies and reports of international organisation such as the World Trade Organisation (WTO). Based on inputs received and examination of these measures, the Government then takes up these at the bilateral level with the trading partner or at the appropriate committee in the WTO. An Inter-Ministerial Committee has been constituted to co-ordinate the plan to tackle NTMs imposed by India's trading partners by taking an effective remedial action. An institutional mechanism in the form of a database of NTMs imposed by other countries on India's exports has also been created.

#### **Geographical indication on Basmati paddy in MP**

2739. MISS ANUSUIYA UIKEY : Will the Minister of COMMERCE AND INDUSTRY be please to state :

(a) whether unlike Punjab, Haryana, Himachal Pradesh, Uttarakhand and Uttar Pradesh the Basmati paddy grown in Madhya Pradesh has been registered under geographical indication;

(b) if so, since when it has been registered; and if not, whether any proposal, in this regard, has been received from Madhya Pradesh Government; and

(c) by when the Basmati Rice grown in Madhya Pradesh will be registered under geographical indication, so that, the rice grown in the State gets recognition in international market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Basmati paddy has not been registered as a Geographical Indication under the Geographical Indications of Goods (Registration and Protection) Act, 1999.

(b) No proposal in this regard has been received from the Government of Madhya Pradesh.

(c) No application for registration of Basmati Rice grown in Madhya Pradesh as a Geographical Indication has been received.

#### **Factories closed during last five years**

2740. SHRI SHYAMAL CHAKRABORTY : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the State-wise details of factories closed in India during the last five years;

(b) the State-wise details of how many of these factories are employing more than 500 workers; and

(c) the number of affected workers, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) As per details furnished by the Labour Bureau / Ministry of Labour and Employment, the State-wise details of factories closed in India during the last five years and the number of workers affected are given in the Statement-I (See below) and State-wise details of closures of factories employing more than 500 workers are given in the Statement-II.